

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 08-04-2024 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : M/s Info Drive Software Ltd

PETITION NUMBER : CP/1000/IB/2018

**APPLICATION NUMBER : a) IA/1224/IB/2020
b) IA/1213/IB/2020
c) IA/138(CHE)/2021**

ORDER

213)(a)IA/1224/IB/2020 in CP/1000/IB/2018

Mr. Ashwani Kumar Gupta, Ld. RP is present in person. Ld. Counsel Mr. Avdhesh Bairwa for the RP. Ld. Counsel Mr. Mayan Jain for the Respondent.

This is an Application seeking payment of CIRP costs of Rs.33,16,105/- incurred by the RP as on 31.08.2020. The Counsel for the Respondent stated that the payments are being made and sought four weeks' time to settle fully.

List the Application for hearing on **31.05.2024**.

213)(b) IA/1213/IB/2020 in CP/1000/IB/2018

Ld. Counsel Mr. V. Manivannan for the Applicant. Ld. Counsel Mr. Avdhesh Bairwa for the RP.

This is an Application seeking payment of Rs.4,90,000/- towards the IRP fees and Rs.25,575/- towards expenses.

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The Applicant stated that the amounts have been settled and would like to withdraw the Application.

Applicant is directed to file a withdrawal memo and the Application is posted for hearing on **03.05.2024**.

213)(c) IA/138(CHE)/2021 in CP/1000/IB/2018

Mr. Ashwani Kumar Gupta, Ld. RP is present in person. Ld. Counsel Mr. Avdhesh Bairwa for the RP.

In this case, appeal has been preferred by Committee of Creditors before the Hon'ble NCLAT against the Liquidation order. We may await the outcome of the Hon'ble NCLAT.

List the Application for hearing on **11.06.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)

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